

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:882
ANSWERED ON:25.11.2011
TRIBAL SUB-PLAN
Dubey Shri Nishikant ;Lal Shri Kirodi

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the amount allocated and utilised under tribal sub-plan for the welfare of scheduled tribes in the country during each of the last three years and the current year, State/UT-wise including Jharkhand and Rajasthan;
- (b) whether directions have been issued to the State Governments for proper utilization of funds under the tribal sub-plan;
- (c) if so, the details thereof;
- (d) whether the Government has received complaints regarding the implementation of tribal sub-plan;
- (e) if so, the details thereof alongwith the action taken thereon; and
- (f) the State-wise performance of such development works carried out under tribal sub-plan?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

- (a): A statement showing amount allocated under Tribal Sub-Plan by the Planning Commission and expenditure reported by State/UTs including Jharkhand and Rajasthan during 2008-09 to 2010-11 is given at Annexe. The details for the current year, i.e. 2011-12 would be available at the end of the year.
- (b) & (c): The Planning Commission has issued detailed guidelines for formulation and implementation of TSP by the State Governments. As per these guidelines, the State Governments have to ensure a flow of funds to TSP areas at least in proportion to Scheduled Tribe (ST) population of the concerned State.
- (d), (e) & (f): Since implementation of TSP as per guidelines is the onus of the State Governments, these details are not maintained in the Ministry.